

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 308
IB-656(ND)/2022

IN THE MATTER OF:

M/s. Piramal Capital & Housing Finance Ltd.

.....APPLICANT/PETITIONER

Vs

Piyush Rastogi

.....RESPONDENT

SECTION

U/s 95(1) of IBC, 2016

Order delivered on 07.02.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the FC : Mr. Gursat Singh and Mr. Pranav Khanna, Advs.

For the RP : Mr. Vishal Ganda, Adv, Ms. Devina Bhandari, Adv,
Ms. Tanya Hasija, Adv.

For the Respondent: Ms. Swastika Kumari, Advocate

ORDER

Learned Counsel appearing for the Resolution Professional shall take steps to upload the report within two days and also serve a copy of the said report to the Learned Counsel appearing for the Personal Guarantor during the course of the day. Reply shall be filed within one week from today.

It is make clear that no further adjournment will be granted on the next date of hearing.

List the matter on **16.02.2024**.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Shammy
07.02.2024